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Central Administrative Tribunal  
Principal Bench

R.A. No. 202 of 2001

in

O.A. No. 1909 of 1999

New Delhi, dated this the 18th May, 2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)  
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

In the matter of:

Rup Chand Hasija

.. Review Applicant

Versus

Govt. of NCT of Delhi & anr. .. Respondents

ORDER (By Circulation)

S.R. ADIGE, VC (A)

Perused the R.A.

2. The grounds taken therein does not bring it within the scope and ambit of Section 22(3)(f) A.T. Act read with Order 47 Rule 1 C.P.C. under which alone any orders/decision of the Tribunal can be reviewed.

3. In the guise of an R.A. applicant has sought to reagitate the entire matter afresh which is not permissible in law as has been held by Hon'ble Supreme Court in AIR 1979 SC 1049 A.T. Sharma Vs. A.P. Sharma and AIR 1975 SC 1500 Chandra Kanta & Others Vs. Sheikh Habib.

4. R.A. is rejected.

*A. Vedavalli*  
(Dr. A. Vedavalli)  
Member (J)  
'gk'

*S.R. Adige*  
(S.R. Adige)  
Vice Chairman (A)